

यह राज्य सभा की प्रोसीडिन्स है, 25 अगस्त 1954 की प्रोसीडिन्स उसके ऊपर से मैं इस मामले को आपके सामने पेश कर रहा हूँ और मेरी आपके सामने अर्ज है कि मेहरबानी करके यह पूरी जितनी आज तक की कार्यवाही है उसको हटा दिया जाय और इस मामले पर पुनर्विचार किया जाय। यह आपके अधिकार में है। जो अधिकार आपको दिया गया है उस अधिकार के मातहत इस मामले को राज्य सभा के चेअरमैन के पास आप को तरफ से पेश किया जाय। यह मेरा आप से इस समय निवेदन है।

Shri P. K. Deo: Mr. Speaker, Sir, you are the custodian of the privileges of this House and also the dignity of the House. Up till now we have established the convention that once a *prima facie* case of privilege is maintained by the Speaker the motion is put to the House. The only alternative left is to ask those members in favour to stand up and once 25 members stand up the matter is sent to the Privileges Committee for a fuller investigation and submitting its report back to the House. That is the procedure we have been following for all these 15 years. In this particular case we find that you have adopted a different course. Firstly, when a *prima facie* case has been established by you . . .

Mr. Speaker: I do not know anything. Not a scrap of paper was with me. I had nothing except the motion of Shri Ramamurti.

श्री अशु लिमये : यही तो मेरा कहना है कि इन लोगों ने आपको बिल्कुल अंधेरे में रक्खा है। यही तो हम कल से कह रहे थे।

Shri P. K. Deo: On'y when a *prima facie* case has been established the matter comes to the House. Then the only alternative left is to ask the members in favour to stand up and if 25 members stand up, declare that leave is granted to refer it to the Privileges Committee. This is a wrong procedure that has been adopted.

Mr. Speaker: Let us proceed now.

15.03 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF INDIAN INSTITUTE OF TECHNOLOGY, NEW DELHI

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): On behalf of Dr. Triguna Sen,

I beg to lay on the Table a copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1965-66, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-718/67].

INDIAN WIRELESS TELEGRAPHY (AMATEUR SERVICES) AMENDMENT RULES

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, on behalf of Shri I. K. Gujral,

I beg to lay on the Table a copy of the Indian Wireless Telegraphy (Amateur Service) Amendment Rules, 1967, published in Notification No. G.S.R. 883 in Gazette of India dated the 10th June, 1967, under sub-section (5) of section 7 of the Indian Telegraphy Act, 1885. [Placed in Library. See No. LT-719/67].

INDUSTRIAL DISPUTES (CENTRAL AMENDMENT RULES, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):

I beg to lay on the Table—

- (1) A copy of the Industrial Disputes (Central) Amendment Rules, 1967, published in Notification No. G.S.R. 908 in Gazette of India dated the 10th June, 1967, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-720/67].